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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O. A. No. 430/98

New Delhi: this the 24th day of August, 1999

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Karamvir Singh,
S/o Shri Narain Singh,
R/o L-Block, H.No. 510,
Sewa Nagar,
New Delhi - 110 003.

... Applicant.

(By Advocate: Shri Rishikesh).

Versus

1. Union of India,
through
its Secretary,
Ministry of Human Resource Development,
Department of Culture,
Shastri Bhawan,
New Delhi
2. The Director General/Vice Chancellor,
National Museum/National Museum Institute,
Janpath,
New Delhi-110 001.
3. The Administrative Officer,
National Museum,
Janpath,
New Delhi.
4. Head of Office,
National Museum,
Janpath,
New Delhi.
5. The Registrar,
National Museum Institute,
National Museum,
Janpath,
New Delhi

.... Respondents.

(By Advocate: Shri N.K. Agarwal)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' oral orders disengaging him from service and prays for regularisation as Peon since the date of his initial engagement i.e. 10.3.97 with consequential benefits.

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2. Heard both sides.

3. I find that an identical case bearing OA No. 431/98 Dinesh Kumar Dubey Vs. UOI & Ors. (In which also Shri Rishi Kesh appeared as applicant's counsel) was heard and dismissed on merits by order dated 28.6.99. The fact that it is identical, is borne out by common rejoinder filed to the present OA No. 430/98 as well as to OA No. 431/98.

4. Nothing has been shown to me to establish that the aforesaid order dated 28.6.99 has been stayed, modified or set aside. I as a coordinate single Bench am bound by that order dated 28.6.99.

5. For the reasons contained in the order dated 28.6.99 in Dubey's case (supra), this OA is also dismissed. No costs.

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

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